

has taken place on the Supplementary Demands and I would like to touch briefly some of the points now being raised.

MR. DEPUTY-SPEAKER: Shri Abdul Ghani Dar withdrew the amendment. He made a request. You may refer to Haryana. He was agitated about the Defence line. He was agitated. I said, I will pass it on to you.

SHRI PARIMAL GHOSH: I am going to mention.

SHRI KANWAR LAL GUPTA: How can you direct the minister? It is for him to reply.

MR. DEPUTY-SPEAKER: I am sorry. The scope of the debate is limited. He may confine himself to only the matter referred to by Shri Lobo Prabhu.

SHRI PARIMAL GHOSH: Shri Abdul Ghani Dar referred to two points. One was about the taking up of strategic lines and the other was about the lines we were thinking about in Haryana. Regarding strategic lines, we do not decide them. The moment we get a proposal from the Ministry of Defence that a particular line should be taken up on those grounds, we proceed with it. It is not for the railways to decide which one is strategic and which is not.

Regarding Haryana and also about Rajasthan, Mysore, Delhi and other States, many suggestions have been made. Mention has also been made about the Bandel-Katwa line and the doubling of the Bongaigon line. We have taken note of all these suggestions. As I have already said, we have not yet formulated the Fourth Plan.

SHRI RANDHIR SINGH: His Deputy Minister said it will be done in the case of the Gohana line. He should not put his deputy in an embarrassing position. This was also said at the time of Shri Lal Bahadur Shastri.

SHRI PARIMAL GHOSH: As regards new lines mentioned, all these suggestions will be given due consideration and action taken according to the money available.

MR. DEPUTY-SPEAKER: I shall put the cut motion (No. 1) to the vote of the House.

*The cut motion was put and negatived*

MR. DEPUTY-SPEAKER: The question is:

"That an excess sum not exceeding Rs. 7,68,074 be granted to the President to make good the amount spent during the year ended 31st March, 1967 in respect of Demand No. 2—Miscellaneous expenditure."

*The motion was adopted*

16.48 hrs.

APPROPRIATION (RAILWAYS) NO. 6  
BILL,\* 1968

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year."

*The motion was adopted*

SHRI PARIMAL GHOSH: I introduce\*\* the Bill. I beg to move\*\*:

\* Published in Gazette of India Extraordinary, Part II, section 2, dated 18-2-68.

\*\* Introduced/moved with the recommendation of the President.

[Shri Parimal Ghosh]

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year, be taken into consideration."

SHRI KANWAR LAL GUPTA (Delhi Sadar): I want to speak.

MR. DEPUTY-SPEAKER: It has been the practice in this House for a long time not to allow any speeches on Appropriation Bills.

The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amount spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for these services and for that year, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The question is:

"That clauses 1 to 3, the Schedule,

the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

SHRI PARIMAL GHOSH: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is. . .

SHRI HUKAM CHAND KACHWAI (Ujjain): Division.

SHRI J. M. BISWAS (Bankaura): Let him at least reply to the points I raised.

MR. DEPUTY-SPEAKER: I have directed him to take note of everything that has been said.

SHRI J. M. BISWAS: If you go on in this way, there is no other alternative.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The Lok Sabha divided:*

Division No. 36]

AYES

[16.53 hrs.

Ankineedu, Shri  
Arumugam, Shri R. S.  
Bajpai, Shri Vidya Dhar  
Barua, Shri Bedabrata  
Barupal, Shri P. L.  
Bhargava, Shri B. N.  
Bhattacharyya, Shri C. K.  
Bohra, Shri Onkarlal  
Chanda, Shrimati Jyotsna  
Chaudhary, Shri Nitiraj Singh  
Dass, Shri C.  
Desai, Shri Morarji  
Deshmukh, Shri Shivajirao S.  
Gandhi, Shrimati Indira  
Ghosh, Shri Bimalkanti  
Ghosh, Shri Parimal  
Gupta, Shri Lakhan Lal  
Hoerji Bhai, Shri

Himatsingka, Shri  
Iqbal Singh, Shri  
Jadhav, Shri V. N.  
Jagjiwan Ram, Shri  
Jamir, Shri S. C.  
Kahandole, Shri Z. M.  
Kasture, Shri A. S.  
Kesri, Shri Sitaram  
Kinder Lal, Shri  
Kripalani, Shrimati Sucheta  
Krishna, Shri M. R.  
Laskar, Shri N. R.  
Maharaj Singh, Shri  
Mahishi, Dr. Sarojini  
Mandal, Shri Yamuna Prasad  
Master, Shri Bholanath  
Masuriya Din, Shri  
Mehta, Shri Asoka

Mehta, Shri P. M.  
 Mishra, Shri Bibhuti  
 Mishra, Shri G. S.  
 Mrityunjay Prasad, Shri  
 Naidu, Shri Chengalraya  
 Oraon, Shri Kartik  
 Pahadia, Shri Jagannath  
 Palchoudhuri, Shrimati Ila  
 Pandey, Shri K. N.  
 Paokai Haokip, Shri  
 Parmar, Shri Bhaljibhai  
 Partap Singh, Shri  
 Parthasarathy, Shri  
 Patel, Shri Manubhai  
 Patil, Shri A. V.  
 Patil, Shri S. D.  
 Poonacha, Shri C. M.  
 Pramanik, Shri J. N.  
 Prasad, Shri Y. A.  
 Qureshi, Shri Mohd. Shaffi  
 Raghu Ramaiah, Shri  
 Raj Deo Singh, Shri  
 Raju, Shri D. B.

Ram, Shri T.  
 Ram Subhag Singh, Dr.  
 Rana, Shri M. B.  
 Randhir Singh, Shri  
 Rane, Shri  
 Rao, Shri K. Narayana  
 Rao, Shri J. Ramapathi  
 Roy, Shri Bishwanath  
 Roy, Shrimati Uma  
 Saha, Dr. S. K.  
 Saigal, Shri A. S.  
 Sanji Rupji, Shri  
 Sen, Shri Dwaipayan  
 Shah, Shri Shantilal  
 Shambhu Nath, Shri  
 Shastri, Shri Biswanarayan  
 Sheo Narain, Shri  
 Sheth Shri M.  
 Supakar, Shri Sradbakar  
 Surendra Pal Singh, Shri  
 Tiwary, Shri D. N.  
 Verma, Shri Balgovind  
 Virbhadra Singh, Shri

NOES

Biswas, Shri J. M.  
 Fernandes, Shri George  
 Gupta, Shri Kanwar Lal  
 Kachwai, Shri Hukam Chand

Saboo, Shri Shri Gopal  
 Sharma, Shri Beni Shanker  
 Sreedharan, Shri A.  
 Viswambharam, Shri P.

MR. DEPUTY-SPEAKER: The result\* of the division is:

Ayes: 82; Noes: 8.

*The motion was adopted.*

16.50 hrs.

WITHDRAWAL BY MEMBER OF CERTAIN WORDS USED BY HIM IN TODAY'S PROCEEDINGS.

MR. DEPUTY-SPEAKER: During the proceedings this morning relating to the Short Notice Question, (\*) Mr. George Fernandes used a very rather indecorous expression and he is sorry for it. He is ready to withdraw that expression. Has he the

permission of the House to withdraw that expression?

श्री जार्ज करनेग्वीज (बम्बई-दक्षिण) : "यह अंग्रेज की घीलाद है", यह शब्द मैंने किसी व्यक्ति विशेष को लेकर नहीं कहे थे बल्कि वर्तमान सरकार की नीतियों को लेकर मैंने उस चीज को कहा था। अगर किसी को वह खराब ब नागवार लगा हो तो मैं इसको वापिस लेने को तैयार हूँ।

MR. DEPUTY-SPEAKER: That is a wrong expression.

श्री जार्ज करनेग्वीज : उपाध्यक्ष महोदय, मैं अपने उन शब्दों को विद्वद्वा किए ले रहा हूँ। जैसा मैंने कहा वह मैंने किसी व्यक्ति

\*The following Members also recorded their votes:—

AYES: Sarwashri C. D. Gautam, Narendra Singh Mahida, Dattatraya Kunte, Ramesh Chandra Vyas and Shrimati Tara Sapre.

NOES: Sarwashri Chittaranjan Roy and Yashwant Singh Kushwah.

(\*) Vide cols. 37—40.